

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

OA 738/94, OA 761/94, OA 762/94, OA 763/94, OA 764/94,  
OA 765/94, OA 766/94, OA 767/94, OA 768/94, OA 769/94,  
OA 770/94, OA 771/94, OA 772/94, OA 779/94.

Shri K.M. Ranade & Ors. . . . . Applicants.

Vs.

A.G.'s Office. . . . . Respondent.

Coram : Hon'ble Shri V. Ramakrishnan, Member (A)  
Hon'ble Shri B.S. Hegde, Member (J).

Tribunal's Order : Dated : 18.7.1994.

Shri M.A. Mahalle, counsel for the applicants. Shri A.I. Bhatkar for Shri M.I. Sethna, counsel for the respondents.

Though the respondents vide order dated 19.5.1994 stating that the applicants will be repatriated from 18.6.1994. So far the applicants have not been repatriated. The Respondents were directed by order dated 23.6.1994 "Status - quo be maintained till 14 days." It is understood that the applicants were not relieved from the deputation post. Reply has not been filed by the respondents.

Learned counsel for the applicants seeks for a short time to make submissions. List the case on 25.7.1994 for admission hearing and orders on interim relief. Interim order already passed will continue till then.

(B.S. Hegde)  
Member (J)

( V. Ramakrishnan)  
Member (A)

CAT/BOM/JUDL/OA.

Date :

Copy to :-

1. Shri K.M. Ranade & Ors., C/o. Shri M.A. Mahalle, Ad.
2. A.G.'s Office through Shri M.I. Sethna, Advocate.

Section Officer.